

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C. P(1B) No.590/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.RATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th February 2018, 10.30 A.M

Name of the Company	Premier Enclave Pvt.Ltd.-Vs- Balaji Polysacks Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. YOGESH GUPTA FCA
(R.P.)

COC

YOG

20/2/2018

2. Ranjan Mukhopadhyay RP
(Advocate)Ranjan Mukhopadhyay

20/2/18

3. Monika Dey
AdvocateMonika Dey

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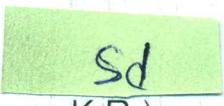
S.No.109 – CP (IB) No.590/KB/2017 – Premier Enclave Pvt. Ltd. Vs. Balaji Polysacks Pvt. Ltd.

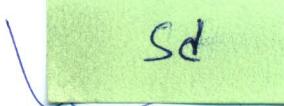
ORDER

Ld. Counsel for the Operational Creditor Ld. Resolution Professional are present.

Ld. IRP has filed minutes of the meeting dated 11.01.2018 which shows that the Committee of Creditors has approved the resolution to appoint Mr. Yogesh Gupta as Resolution Professional, but it is stated in the report that the State Bank of India having 96.53% share and Premier Enclave Private Limited which has 1.72% shares attended the meeting. But it is nowhere mentioned that they have voted for the appointment of IRP. To clarify the position and to be specific about what was the percentage in favour of Mr. Yogesh Gupta as IRP, report should be submitted within 7 days.

List on 14.03.2018.


(Jinan K.R.)
Member (Judicial)


(V.P. Singh)
Member (Judicial)